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Special Recruitment Drive during the current year is as follows:

- 1. Ministries/Departments of Government of India including Ministry of Railways 31,923
- 2. Public Sector Undertakings

3. Public Sector Banks

20,129 4,488

- 4. Insurance Corporations
- 1,028
- (b) Under the Action Plan drawn up by the Ministry of Personnal, Public Grievances and Pensions, a special recruitment drive has been launched to fill up the backlog vacancies as on 31-3-90 by 31-10-90.

## पर्यावरण और वन मंत्रियों की बैठक

- \* 11. श्रीमती सूर्यकान्ता पाटील : क्या पर्यावरण ग्रीर वन मंत्री यह बताने की कता करेंगे कि:
- (क) क्या यह सच है कि 3 मई, 1990 को पर्यावरण और वन मंत्रियों की एक बैठक नई दिन्ली में हुई थी जिसमें कियान्त्रित की जा रही या विचाराधीन सिवाई परियोजनाओं को पर्यावरण की दिष्ट से स्वीः ति देने से संबंधित मामले पर विचार किया गया था:
- (ख) क्या यह भी सच महाराष्ट्र सरकार ने उक्त बैठक में कुछ समस्यामी को उठाया "जुदपी जंगल" भिम के रूप में मान्यता देने का अग्रह किया था: और
- (ग) यदि हां, तो केन्द्रीय सरकार क्या कार्यवाही करने का है ताकि सिचाई परियोजनाओं को कार्या-न्त्रित किया जा सके !

# पर्यावरण ग्रौर वन मंत्री (श्री नील-मणि राउतराय!)। (क) जी नहीं।

(ख) और (ग) प्रश्न नहीं उठते।

## Smuggling of Sandalwood from South **Indian Forests**

- \*12. SHRI KAMAL MORARKA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) what steps are being taken to stop large scale smuggling of sandalwood from South Indian Forests:
- (b) whether any requests in this regard have been received by Government from some Southern States; and
- (c) if so, what are the details thereof and what action Government propose to take in the matter?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) to (c) Steps taken by Central Government to stop large scale smuggling of sandalwood from South Indian Forests include: -

- 1. Financial assistance provided to State Governments for procure ment of arms & equipment as follows: -
  - (i) Karnataka Rs. 20 lakhs
  - (ii) Tamil Nadu Rs. 40 lakhs
- 2. Initiating steps to make uniform legislation involving sandalwood trade all over the country.
- 3. Banning export of sandalwood except 50 gms pieces.
- 4. Guidelines have been issued to the State Governments in respect of the following: -
  - (i) Legal procurement certificate of one State should not be valid in other States.
  - (ii) Amount of reward to informers should increase 'from the\_ present rate of 5 per cent to 20 per cent of the value of wood seized.
  - (iii) Common Task Force of 3 States of Kerala, Karnataka an<S

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Tamil Nadu should be formed which should include officials of both Forest and Police Departments for operating in the border areas.

(iv) Regulating the number of candal oil mills in Kerala.

#### Special courts for environmental cases

## \*13. SHRI RAJUBHAI A. PARMAR:

#### SHRI KAPIL VERMA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to answer to Unstarred Question 129 given in the Rajya Sabha on the 14th March, 1990 and state:

- (a) whether Government have since taken a decision to set up special courts to deal with the environment related cases;
- (b) the reasons for undertaking this measure;
- (c) if so, the main lines of the scheme in this regard; and
- (d) what would be its likely impact on the present situation?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTARY): (a) to (d) The matter is under examination.

#### **Pollution Control as an Industry**

- 14. SHRI RAMDAS AGARWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether Government's attention has been drawn to the reported de mand of the Chairman, Central Pol lution Control Board for development of "Pollution Control" as an Industry as reported in Hindustan. Times dated the 4th July, 1990;
- (b) whether Government mined the pollution control activities in the country and made any com parative study of the pattern being

followed by the Pollution "Boards of other developed countries; and

to. Questions

(c) if so, whether the pattern followed by other developed countries has been found to be feasible/practicable in the present Indian Environmental conditions?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTRAY): (a) Yes, Sir. In his speech the Chairman of the Centra]! Pollution Control Bolard spoke about the business opportunities in environmental pollution control.

- (b) Yes. Sir. The policies adopted in other countries have been examined.
- (c) Any strategy for prevention, abatement and control of pollution is to be specific to the conditions of each country because it is based on the state of industrialisation, the legislative frame-work, socio-economic conditions, administrative arrangements, etc. Government have prepared a draft policy statement on abatement of pollution as well as a discussion paper on the priorities to be adopted. These documents- are to be considered by the Consultative Committee of Parliament of this Ministry, scheduled to be held . in August, 1990.

#### Revision of Gadgil formula for plan assistance to States

#### 15. SHRI HARVENDRA SINGH HANSPAL: .

## SHRI GHUFRAN AZAM:

Will the PRIME MINISTER be pleased, to state: ....-

- (a) whether the Planning Commis sion is taking a second look at the presently Gadgil formula which is used to determine the size of the Centre's Plan assistance, to each State:
- (b) whether Government propose to revise the existing formula; and